

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

02.02.2012

OA No. 44/2012

Mr. P.N. Jatti, Counsel for applicant.

The present OA has been preferred by the applicant to grant the lien as an Inspector Post Office. In this regard the applicant has also made the representations dated 16.10.2010 and 01.02.2011 (Annexure A/3 and A/4 respectively).

Having heard the learned counsel for the applicant, we deem it proper to direct the respondents to decide the representations of the applicant dated 16.10.2010 and 01.02.2011 (Annexure A/3 and A/4 respectively) by passing a reasoned & speaking order expeditiously but ^{Anil Kumar} ~~not~~ later than a period of three months from the date of receipt a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K.S. Rathore

(Justice K.S.Rathore)
Member (J)

ahq

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